

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 817 of 2020

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ...Appellant

Versus

Winsome Yarns Ltd. ...Respondent

Present:

For Appellant: Mr. Vikram Bajaj, Mr. Prem Prakash, Mr. Shafiq Ahmed and Mr. Nishant Menon, Advocates.

For Respondent: Mr. Pulkit Deora, Mr. Sylvine Sarmah, Mr. Eshna Kumar and Mr. Utsav Vasudeva, Advocates.

ORDER
(Through Virtual Mode)

16.12.2020: Mr. Pulkit Deora, Advocate appears on behalf of the Respondent. He may file his reply affidavit alongwith vakalatnama within three weeks. Rejoinder thereto, if any, may be filed by the Appellant within three weeks thereof. Short written submissions, not exceeding three pages, may also be filed by the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **2nd February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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